

ITEM NO.62

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).
8977-8978/2016

(Arising out of impugned final judgment and order dated
19/02/2016 in CRLA No. 1217/2015 19/02/2016 in CRLA No. 1219/2015
passed by the High Court Of Judicature at Allahabad)

STATE OF U. P.

Petitioner(s)

VERSUS

RISHI ETC

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 16/12/2016 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. R.K. Dash, Sr. Adv.
Ms. Archana Singh, Adv.
Mr. Abhishth Kumar, AOR

For Respondent(s) Mr. Nikhil Sharma, Adv.
Mr. Sanjay Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Liberty is granted to counsel for the parties to file
counter/rejoinder affidavit, if any, in the meantime.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master